BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 26 of 2018 in C.P. (I.B) No. 149/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>01.02.2018</u>

Name of the Company:

Himanshubhai Varta

V/s.

Bank of Baroda & Ors.

Section of the Companies Act:

Insolvency and Bankruptcy Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Nandish Chuelger noith Raheef Portet. Advocate

None present for Applicant. None present for Canara Bank. None present for other Respondents in IA 26/2018.

Learned Advocate Mr. Nandish Chudgar present for RP and for Respondent/ Central Bank of India in IA 26/2018

Learned Advocate Mr. Nandish Chudgar filed Vakalatnama for RP and for Respondent/ Central Bank of India in IA 26/2018

For reply for RP and for hearing, list the matter on 07.02.2018.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 1st day of February, 2018.